# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated:- 7 JUL 1994

APPLICATION NUMBER: 902 9 93

APPLICANTS:

RESPONDENTS:

Sri A. Obaiah ys Secretary Mp. Communications NDelhi and others

- O Sri S.N. Chandrashekar Advocate, No 120/A 2nd Floor, 415 Block, 515 Main Rajajinagar, Bangalose-10.
- 2) Sri G. Shanthappa, Addl. C.G.S. C. High Court Bldg, Bangalore-1

Subject: Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the WRDER/
STAY WRDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 24-06-94

Issuedon
8/1/44

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for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

## CENTRAL ADMINISTRATIVE TRIBUNAL.

### BANGALORE BENCH.

# ORIGINAL APPLICATION NO. 902/ 1993

FRIDAY, THE 24TH DAY OF JUNE, 1994

Shri V. Ramakrishnan ... Member (A)

Shri A.N. Vujjanaradhya ... Member (3)

Shri A. Obaiah, Major, EDDA, Rayapura BO, a/w: Molakalmuru

Applicant

(By Advocate M/s Chandrasekhar Associates)

### Vs.

- The Secretary,
   Ministry of Post & Telecommunication,
   New Delhi.
- The Superintendent of Post Offices, Chitradurga Division, Chitradurga.
- The Assistant Superintendent of Post Office, Chitradurga.

Respondents

( By Advocate Shri G. Shanthappa, Standing Counsel for Central Govt.)

## DRDER

Shri V. Ramakrishnan, Member (A)

The learned counsel for the applicant, Shri Chandrasekar now submits that the applicant wents to avail of the opportunity of filing a review petition in terms of Rule 16 of the EDA Conduct and Service Rules. Shri G. Shanthappa for respondents agrees and says that the applicant should have filed a review petition before approaching this Tribunal. Shri Chandrasekar further submits that the applicant will submit a review petition within one month from today. If the applicant does so before 31.7.94, the department

will dispose of the review petition on merits by means of a speaking order within a period of three months from the date of receipt of such review petition. With the above observation the matter is finally disposed of with no order as to costs.

All the contentions are left open.

Sd-

( A.N. Vujjanaradhya ) Member (J) (V. Ramakrishnan)
Member (A)



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SECTION OFFICER
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ADMINISTRATIVE TRIBUNAY
ADDITIC:IAL BENCH
BANGALORE